

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

**Contempt Petition No. 193 of 2006**  
**In**  
**Original Application No. 848 of 2005**

**Wednesday, this the 22<sup>nd</sup> day of October 2008**

**Hon'ble Mr. Justice A.K. Yog, Member (J)**  
**Hon'ble Mr. K.S. Menon, Member (A)**

Rahmat Ullah, son of Late Sri Niamat Ullah, resident of Mohalla Putlighar, Near Pucca Bridge, District Mirzapur.

**Petitioner**

**By Advocate: Sri Rajesh Pathik**

Vs.

Chahetey Ram, Divisional Railway Manager, Northern Railway, Lucknow.

**Opp. Party**

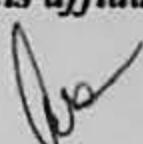
**By Advocate: Sri S.K. Rai**

**ORDER**

**Delivered by Justice A.K. Yog, J.M.**

Heard Sri S.K. Rai, Advocate/learned counsel for opposite party. He refers to affidavit/compliance report dated 22.08.2008, wherein it is stated that order of the Tribunal dated 25.04.2006 has been complied with. By making payment vide revised PPO No. 0190070211 (as mentioned in para-7, 8 and 9 of the aforesaid affidavit/compliance report), which reads: -

7. *That, thereafter revised PPO No. 0190070211 was issued and was sent to State Bank of India, Mirzapur through Speed Post No. 716933443 dated 22.11.2002 by Central Registry Section which could not be traceable in the bank. A photocopy of the PPO No. 0190070211 alongwith relevant extract of despatch register are hereby marked and annexed as Annexure-CA-3 to this affidavit collectively.*
8. *That, immediately thereafter difference amount of Rs.2914/- was sent to the applicant vide cheque No. 962615 dated 3.4.2008 through Speed Post No. E4927647994 dated 206.2008.*
9. *That, the State Bank of India, Mirzapur Branch has confirmed that the monthly pension of Sri Rahmatulla is being paid according to PPO No. NR/90/1040. A photocopy of the certificate issued by the Banker of petitioner is hereby marked and annexed as Annexure-CA-4 to this affidavit.*

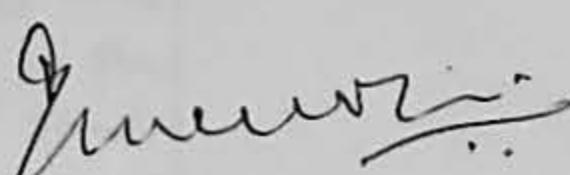


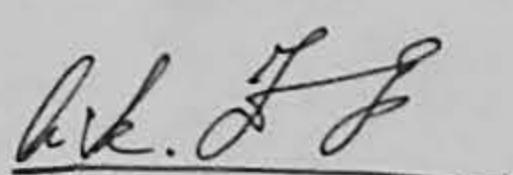
2. Apart from whatever stated in affidavit/compliance report, Sri S.K. Rai submitted photocopy of letter dated 21.10.2008 issued by State Bank of India, Mirzapur confirming that in terms of PPO arrears of pension for the difference in revised basic pension for the period 01.01.1996 to 31.08.2008 amounting to Rs.13,200/- has been paid on 22.09.2008, arrears of pension on account of 6<sup>th</sup> Central Pay Commission amounting to Rs.17,429/- was also paid on 29.09.2008. Over and above the basic pension has been revised to Rs.8524/- in terms of 6<sup>th</sup> Central Pay Commission w.e.f. 01.01.2006.

3. In view of the above, prima facie as on date, we are satisfied that the Tribunal's Order has been complied with. Notice issued in the Contempt Petition is hereby discharged.

4. It is made clear that in case applicant feels that Order has not been complied with and he still <sup>feels</sup> aggrieved, it is open to the applicant to avail <sup>the</sup> appropriate remedy <sup>available</sup> under <sup>the</sup> law.

5. No order as to costs.

  
(K.S. Menon)  
Member 'A'

  
(Justice A.K. Yog)  
Member 'J'

/M.M/